



सत्यमेव जयते

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-B

Rules and Orders (Other than those published in Parts I, I-A, and I-L) made
by the Government of Gujarat under the Gujarat Acts

GENERAL ADMINISTRATION DEPARTMENT

Notification

Sachivalaya, Gandhinagar, 1st April, 2016

GUJARAT (RIGHT OF CITIZENS TO PUBLIC SERVICES) ACT, 2013.

No. GS/26/2016/NAP-102013-817-ARTD-4:--In exercise of the powers conferred by sub-section (3) of section 1 of the Gujarat (Right of Citizens to Public Services) Act, 2013 (Guj. 16 of 2013), the Government of Gujarat here by appoints the 1st April, 2016 as the date on which the provisions of sections 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21 and 22 of the said Act, shall come into force.

By order and in the name of the Governor of Gujarat,

VIPUL MITTRA,
Principal Secretary to Government.